

Central Administrative Tribunal, Principal Bench  
Original Application No.1921 of 2003

New Delhi, this the 6th day of August, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member (A)

Woman Sub-Inspector Vandana Chandok  
S/o Shri Rajeev Chandok  
R/o 281, Satya Niketan,  
New Delhi-25

.... Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

1. Union of India  
Through its Secretary  
Ministry of Home Affairs,  
North Block,  
New Delhi
2. Deputy Commissioner of Police,  
Headquarters  
Police Headquarters, I.P. Estate,  
M.S.O. Building,  
New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

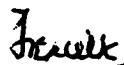
By virtue of the present application, the applicant assails the order passed by the Deputy Commissioner of Police (Headquarters) dated 3.7.2003 whereby it has been ordered that the name of the applicant be removed from promotion list E-I (Exe.) and also discontinue her ad-hoc promotion to the rank of Woman S.I. (Exe.).

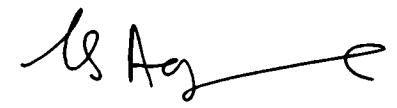
2. We are not dwelling into the merits of the controversy because at the outset and at the threshold, we had put to the learned counsel for the applicant as to whether the order so passed is appealable or not. Perusal of Delhi Police Act reveals that such an order can be



appealed in terms of Section 23 of the said Act.

3. Resultantly, when the alternate remedies have not been exhausted, the present O.A. is dismissed on this short ground with liberty to the applicant that if so advised, she may subsequently file an application, if need arises.

  
( S.K. Naik )  
Member (A).

  
( V.S. Aggarwal )  
Chairman.

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